

BY E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-165/2014/ 699 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Debasish Bhattacharjee,
District & Sessions Judge,
Hailakandi.

Dated Guwahati, the 15th February 2019.

Sub:- **Casual leave along with permission to leave station.**

Ref:- Your letter No. JHD.-1/2018/10/497, dtd. 14.02.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 18.02.2019 along with station leave permission, by your official car, at your own cost, from the morning of 17.02.2019 to the morning of 20.02.2019, has been granted/rejected.

The Civil Judge & Asstt. Sessions Judge, Hailakandi and in her absence the Chief Judicial Magistrate, Hailakandi will remain in charge of your Court & Office.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-165/2014/700-1A, dated 15.02.19
Copy to:

1. The Civil Judge & Asstt. Sessions Judge, Hailakandi, for information and necessary action.

✓ 2. The Systems Analyst, Gauhati High Court

JT. REGISTRAR (VIGILANCE)

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